

## NOTICE

Due to COVID-19 pandemic, initially a Procedure for e-mentioning, e-filing, listing uploading and hearing of matters through video conferencing was adopted. Thereafter studio based courts were set up inside the courtrooms providing access to stakeholders who did not have the technological infrastructure to provide continued access to justice for all. Thus courts were functioning through both modes, i.e virtual as well as physical. Now the competent authority has decided that the Court will start functioning in physical mode purely on “**experimental basis**” for “**two weeks**” i.e., from 4.1.2021 till 15.1.2021 while observing the social distancing norms.

Physical presence of all the stakeholders within the Court premises shall be guided by the general instructions contained in the Standard Operating Procedure (SOP) adopted for the functioning of the Court.

It is further notified that the matters shall be listed before the Court in the following manner:

<b>Criminal Matters</b>	<b>Monday, Tuesday, Wednesday and Friday</b>
<b>Civil Matters</b>	<b>Thursday</b>

In order to minimize the footfall, only 25 cases will be listed before each Hon’ble Bench. However, Hon’ble Benches may take up other cases as per convenience of all stake holders in the matter through virtual mode in the session other than the session of physical mode.

It is further notified that matters likely to be listed in the week commencing from 4.1.2021 shall comprise of the cases left over and/or adjourned by the respective bench upto 23.12.2020 and thereafter, apart from other specially assigned matters.

**Date : 29<sup>th</sup> December, 2020**

**Place: Patna**

**By Order of Hon’ble the Chief Justice**

**Sd/-  
(Registrar General)**